

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

10

ORDER SHEET OF THE HEARING ON 11th JULY, 2024, 02:30 P.M.

**IA No. 73 of 2019
IA (Comp. Act.)/6 GB/2021
Cont. Appln. No. 01 of 2020
IA No. 28/GB/2020 In Cont. Appln. No. 01 of 2020
IA (Comp. Act.)/5/GB/2022 In IA No. 28/GB/2020
In TP No.26/GB/2016**

**Present: 1. Hon'ble Member (Judicial), Shri Deep Chandra Joshi
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	Kamakhya Kumar Roy Vs Bogidhola Tea & Trading Co. Pvt. Ltd. 2. Probir Kumar Roy, 3. Tarun Kumar Roy & 4. Prem Kumari Roy.
Under Section	U/s 397/398 of the Companies Act, 1956

For Petitioner (s) :

For Respondent (s) : Mr. Abhay Kr. Singh, in person

ORDER

TP No.26/GB/2016

No appearance for the Petitioner. R3, Mr. Abhay Kr. Singh, who is respondent in person, appears through VC. No representation for other respondents.

It is brought to notice that the stay order passed in the matter by Hon'ble High Court of Guwahati in Case No. CRPI0/70/2020 on 04/04/2022 continues. In view of the same, matter adjourned to **29.08.2024**.

All connected IA's to be tagged along on the aforesaid date.

IA No. 73 of 2019

In view of order passed in TP No.26/GB/2016, matter adjourned to **29.08.2024**.

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IA (Comp. Act)/6/GB/2021

In view of order passed in TP No.26/GB/2016, matter adjourned to **29.08.2024**

Cont. Appln. No. 01 of 2020

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IA (Comp. Act.)/5/GB/2022 In IA No. 28/GB/2020

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Sd/-
Satya Ranjan Prasad
Member (Technical)

Sd/-
Deep Chandra Joshi
Member (Judicial)